

Dungarpur-Banswara and Mandasaur and Neemuch of Madhya Pradesh will be linked with it. Geographically, this area is a centrally located area in the Udaipur Division. The Government should, therefore, consider this matter.

14.00 hrs.

(vii) **Unsatisfactory working conditions of workers in Mica Processing Factory, Giridih and need to transfer MITCO Headquarters from Patna to Giridih**

SHRI SARFARAZ AHMAD (Giridih) : Mr. Chairman, Sir, in the Giridih area of Bihar, processing of mica is the only industry, but due to lack of attention by the owners and the Government, the condition of the workers has become pitiable. The factory owners do not make the workers permanent. After every three months, either they are re-employed with different names or are replaced by other employees. This is resulting in increase in unemployment. As per the rules, 50 per cent of the outside orders are to be placed with the public undertaking, MITCO, but it too does not make supply against these orders by opening its factory and employing workers. Instead, it supplies only 50 per cent of its orders through those factories. Thus MITCO, contrary to the wishes of the Government, is only serving the purpose of removing unemployment of a few persons only.

MITCO's Head Office should be in Giridih. As per Government rules also the Head Office of any company should be at the place where the work is being done. On this basis also MITCO's Head Office should be in Giridih. This will not only be economical, but the workers too will have an opportunity to present their problems to the officers. I, therefore, request that in public interest and to check the wasteful expenditure of Government money, the aforesaid Head Office should immediately be shifted from Patna to

Giridih. Also, it should be either decanalised or taken over so that the condition of the workers could be improved.

14.01 hrs.

DEMANDS FOR GRANTS (GENERAL),  
1985-86

[English]

MR. CHAIRMAN : The House will now take up discussion and voting on Demand No. 28 relating to the Ministry of External Affairs for which eight hours have been allotted.

Hon. Members present in the House whose cut motions to the Demand for Grant have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Those cut motions only will be treated as moved.

A list showing the serial numbers of cut motions treated as moved will be put up on the Notice Board shortly. In case any member finds any discrepancy in the list he may kindly bring it to the notice of the Officer at the Table without delay.

Motion moved :

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the Fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come to course of payment during the year ending 31st day of March, 1986 in respect of the heads of Demands entered in the second column thereof against Demand No. 28, relating to the Ministry of External Affairs."

*Demand for Grant 1985-86 in respect of the Ministry of External Affairs submitted to the Vote of Lok Sabha*

No. of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 25th March, 1985		Amount of Demand for Grant submitted to the vote of the House	
		Revenue Rs.	Capital Rs.	Revenue Rs.	Capital Rs.
1	2	3	4	5	6
	Ministry of External Affairs				
28.	Ministry of External Affairs	33,90,92,000	7,11,33,000	1,69,54,62,000	35,56,67,000